

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/2745/2020**

This the 20<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Shafiq Ahmad Mir, S/o Mohammad Maqbool Mir, R/o Mohalla Tawheed Gunj, District Baramulla, Age 27 years and 11 ors.

....Applicants

(Advocate:- Mr. Aftab Ahmad-Not Present)

Versus

Union of India through Chairman NHPC, Fareedabad New, Delhi and 4 ors.

.....Respondents.

(Advocate: Mr. Rajesh Thapa, learned D.A.G. vice Mr. Amit Gupta, learned A.A.G.)

**O R D E R**

**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This TA (TA No.2745/2020) arises out of SWP No.11/2017, wherein relief has been claimed against National Hydroelectric Power Corporation. This Tribunal does not have jurisdiction in respect of the employees of National Hydroelectric Power Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*